

WWW.LIVELAW.IN

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

F. No. K-13011/01/2022-US.I/II (ii)
Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House,
26, Man Singh Road,
NEW DELHI-110 011,

Dated: 7th May, 2022.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Jamshed Burjor Pardiwala, Judge of the Gujarat High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.

MMP
07/05/2022

(Rajinder Kashyap)

Additional Secretary to the Government of India

Tel: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi.

F. No. K-13011/01/2022-US.I/II(ii)

Dated: 07.05.2022.

Copy to:-

- 1 Shri Justice Jamshed Burjor Pardiwala c/o the Registrar General, Gujarat High Court, at Sola, Ahmedabad
- 2 The Secretary to Governor of Gujarat, Gandhinagar.
- 3 The Secretary to Chief Minister of Gujarat, Gandhinagar
- 4 The Secretary to Chief Justice, Gujarat High Court, at Sola, Ahmedabad.
- 5 The Chief Secretary, Government of Gujarat, Gandhinagar.
- 6 The Registrar General, Gujarat High Court, at Sola, Ahmedabad.
- 7 The Accountant General, Gujarat, Gandhinagar.
- 8 The President's Secretariat, (CA.II Section), New Delhi
- 9 PS to Principal Secretary to Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 7 Krishna MenonMarg, New Delhi.
- 11 PS to ML&J/PPS to Secretary (J).
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).



(Prem Chand)

Under Secretary to the Government of India

Tele: 2338 2978

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26, Man Singh Road,
NEW DELHI-110 011.

Dated: 7th May, 2022.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Sudhanshu Dhulia, Chief Justice of the Gauhati High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.


(Rajinder Kashyap)

Additional Secretary to the Government of India
Tel: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi.

F. No. K-13011/01/2022-US.I/II (i)

Dated: 07.05.2022 .

Copy to:-

- 1 Shri Justice Sudhanshu Dhulia, Chief Justice, Gauhati High Court c/o the Registrar General, Gauhati High Court, Guwahati.
- 2 The Secretary to Governor, Assam, Dispur.
- 3 The Secretary to Governor, Arunachal Pradesh, Itanagar.
- 4 The Secretary to Governor, Mizoram, Aizawal.
- 5 The Secretary to Governor, Nagaland, Kohima.
- 6 The Secretary to Chief Minister, Assam, Dispur.
- 7 The Secretary to Chief Minister, Arunachal Pradesh, Itanagar.
- 8 The Secretary to Chief Minister, Mizoram, Aizawal.
- 9 The Secretary to Chief Minister, Nagaland, Kohima.
- 10 The Secretary to the Chief Justice, Gauhati High Court, Guwahati.
- 11 The Chief Secretary, Government of Assam, Dispur.
- 12 The Chief Secretary, Government of Arunachal Pradesh, Itanagar.
- 13 The Chief Secretary to Government, Mizoram, Aizawal.
- 14 The Chief Secretary to Government, Nagaland, Kohima.
- 15 The Registrar General, Gauhati High Court, Guwahati.
- 16 The Accountant General, Assam, Dispur.
- 17 The President's Secretariat, (CA.II Section), New Delhi.
- 18 PS to Principal Secretary to the Prime Minister, New Delhi.
- 19 Registrar (Conf.), O/o Chief Justice of India, 07, Krishna Menon Marg, New Delhi.
- 20 PS to ML&J/ PS to MOS (Law)/ PPS to Secretary (Justice).
- 21 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).



(Prem Chand)

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